

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTICE

Dated: Guwahati, the 1st September, 2023

This is for the information of all concerned that any learned member of the Bar interested in being included in the list of Amicus Curiae for the Principal Seat, may submit their detailed particulars to the Administrative Officer (Judicial), Correspondence & RTI Section, on or before 15-09-2023, subject to the following conditions:

- (i) For inclusion in the list of criminal cases before the Hon'ble Single Bench, the length of practice of the learned Advocates should be 5 (five) years; and
- (ii) For inclusion in the list of criminal cases before the Hon'ble Division Bench, the length of practice of the learned Advocates should be 10 (ten) years.

By Order,
Sd/. R. A. Tapadar

REGISTRAR (JUDICIAL)

Memo No. HC.III-18/2023/4858-4865/G dated Guwahati, 01-09-2023.
Copy forwarded to for information and necessary action:

1. The President, Gauhati High Court Bar Association, Gauhati High Court, Guwahati.
2. The President, Gauhati High Court Advocates' Association, Gauhati High Court, Guwahati.
3. The Joint Registrar (Judicial), Gauhati High Court, Guwahati.
4. The Deputy Registrar (Bench), Gauhati High Court, Guwahati.
5. The A.O.(J), Criminal Appeal / Criminal Revision Section, Gauhati High Court, Guwahati.
6. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload this Notice in the official website of Gauhati High Court.)

7. The C.A. to Registrar General/ Registrar (Admn.)/ Registrar (Vig.)/ Registrar (Estt.), Gauhati High Court Guwahati.
8. The Notice Boards, Gauhati High Court Guwahati.

R. A. Tapadar
01.09.23

REGISTRAR (JUDICIAL)